

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.MP/91/2014  
With I.A.No. 20/2014**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with clause 5.2 of the operating code under the Indian Electricity Grid Code and Regulations 12 and 13 of the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(1) & (2), 12, 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism And Related Matters) regulations, 2014 and regulations 111, 114 and 115 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999.
- Date of hearing : 15.7.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : Southern India Mills' Association, Tamil Nadu
- Respondents : 1. Power System Operation Corporation Limited, New Delhi  
2. Power Grid Corporation of India Limited, Gurgaon  
3. State Load Dispatch Centre, Tamil Nadu  
4. Southern Regional Load Dispatch Centre, Bangaluru  
5. Tamil Nadu Generation and Distribution Corp. Ltd., Chennai  
6. Tamil Nadu Spinning Mills Association, Tamil Nadu  
7. Indian Wind Power Association, Tamil Nadu
- Parties present : Shri M.G.Ramachandran, Advocate for the petitioner  
Ms. Anushree Bardhan, Advocate for the petitioner  
Shri S. Vallinayagam, Advocate, SLDC, Tamil Nadu  
Shri V. Suresh, SRLDC  
Ms. Jyoti Prasad, POSOCO  
Ms. Abilla Zaidi, POSOCO

**Record of Proceedings**

Learned counsel for SLDC, Tamil Nadu submitted that the copy of the petition was received on 14.7.2014 and requested for two weeks time to file reply to the petition.

2. The representatives of SRLDC and NLDC submitted that the replies to the petition have already been filed vide affidavit dated 26.6.2014.

3. After hearing the learned counsels for the petitioner, SLDC, Tamil Nadu and representative of SRLDC and NLDC, the Commission directed the respondents to file their replies, if not filed, by 18.7.2014 with an advance copy to the petitioner who may file its rejoinder, if any, by 21.7.214.

4. The Commission directed that the due dates of filing the replies and rejoinders should be strictly complied with.

5. With the consent of the learned counsels for the parties, the Commission directed to list the petition for hearing on 22.7.2014.

By order of the Commission  
SD/-

(T. Rout)  
Chief (Law)